

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 120**

**IA(I.B.C)/2532(CH)2023**  
**IA(I.B.C)/68(CH)2022**  
**IA(I.B.C)/349(CH)2021**  
**CONT.A.(IBC)/5(CH) 2023**  
**IA(I.B.C)/420(CH)2021**  
**IA(I.B.C)/461(CH)2024**  
**IA(I.B.C)/882(CH)2024**  
**IA(I.B.C)/463(CH)2024**  
**IA(I.B.C)/1054(CH)2024**

**In**  
**CP(IB) No 376/Chd/Pb/2018**  
**(Admitted)**

**IN THE MATTER OF:**  
**State Bank of India**

**...Petitioner-Financial Creditor**

**Versus**

**Saber Paper Board Pvt. Ltd.**

**...Respondent Corporate Debtor**

**Under Section: 7, 49(2), 60(5), 45 (1), 43(1) r/w 44(1),  
44(2), 66(1) IBC 2016**

**Rule: 11 of NCLT 2016**

**Order delivered on 07.05.2024**

Since the Hon'ble Member (Technical) is not available today, hence the matter is adjourned to 28.05.2024.

Sd/-

**Court Officer**